

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No.325 of 2019

IN THE MATTER OF:

Mr. Shankar Sundaram

...Appellant

Vs

M/s Amalgamations Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. K. Ravi, Sr. Advocate with Mr. R. Murugan, Ms. Ayshwarya R. and Mr. Shantanu Singh, Advcoates.

**For Respondents: Mr. C A Sundaram, Sr. Advocate with Ms. Rohini Musa and Mr. Thriyambak, Advocates for R- 24, 25 & 26.
Mr. Krishna Srinivasan, Advocate for R- 1, 3, 4, 6 - 11,13,16.
Mr. D. Prabhakaran and Ms. Geethi Ara, Advocates for R-12**

With

Company Appeal (AT) No.328 of 2019

IN THE MATTER OF:

Mr. Shankar Sundaram

...Appellant

Vs

M/s Amalgamations Ltd. (P) & Ors.

...Respondents

Present:

For Appellant: Mr. K. Ravi, Sr. Advocate with Mr. R. Murugan, Ms. Ayshwarya R., Advocates.

**For Respondents: Mr. C A Sundaram, Sr. Advocate with Ms. Rohini Musa and Mr. Thriyambak, Advocates for R- 24, 25 & 26.
Mr. Krishna Srinivasan, Advocate for R- 1 ,2,7-13, 15-27, 29-36, 39-43, 46.
Mr. D. Prabhakaran, Advocate for R-37.**

ORDER

(Through Virtual Mode)

07.10.2020: As final opportunity to explore the aspect of settlement, the matter is adjourned to **26th November, 2020.**

The Office of the Registry is to receive the Reply/Response of the Respondents and also Rejoinder, if any, is filed by the respective parties, the same is permitted by this Tribunal, to be received by the Office of the Registry, before the next hearing date. Added further, the Learned Counsels appearing for the respective parties are to file 'Compilation of Judgements' without fail, of course after serving copies thereof, to the Learned Counsels appearing for the other side (in both the Appeals.)

The Registry is directed to List the matter on **26th November, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

sr/kam

Company Appeal (AT) Nos. 325, 328 of 2019